

Tribes) Order (Amendment) Bill, 1987, which was passed by the Lok Sabha at its sitting held on the 19th November, 1987.

EQUAL REMUNERATION (AMENDMENT) BILL

As passed by Rajya Sabha

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the Equal Remuneration (Amendment) Bill, 1987, as passed by the Rajya Sabha

12-1/2 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

Forty-Fourth Report

SHRI M THAMBI DURAI (Dharmapuri) I beg to present the Forty-Fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions

12.13 hrs.

MATTERS UNDER RULE 377

[Translation]

(i) Need to set up a high powered Committee to make constructive and practical suggestions regarding child labour

SHRI GANGA RAM (Firozabad): Mr. Speaker Sir, I would like to draw the attention

of the House towards the following matter of urgent public importance under rule 377:-

We are all concerned about the people living below the poverty line in our country and all possible efforts are being made to raise their living standard without loss of time. It is an irony that in this context we have not been able to achieve the desired success in the case of our poor workers. In this connection the burning problem of the child labour is posing a challenge to the Government. Whether it is the question of building the personality of future citizens of our country in the midst of burning furnaces in Firozabad or the question of the flower like children working in the iron foundries in Agra, or the serious problem of child labour engaged in Bidi industry, they all are being affected by the deadly disease of T.B Today, the problem of child labour has assumed serious proportions and is a challenge before us. To deal with this delicate human problem, the Ministry of Labour of the Government of India should set up a high level committee which should go into all the aspects of the problem and give some concrete and positive suggestions so that this painful problem is solved.

(ii) Need to fix the price of Aminophyllin and Theophyllin medicines and to recover extra money charged by the Companies

DR CHANDRA SHEKHAR TRIPATHI (Khalilabad) Mr. Speaker Sir, I would like to draw the attention of the House to an urgent matter of public importance under rule 377.

With a view to providing relief to the patients suffering from Asthma and other breath diseases, government had kept the import of Aminophyllin and Theophyllin under O.G.L Both these medicines were covered under Drug Prices Control Orders, 1979 and 1987 The Department of Chemicals brought the import under O.G.L. Scheme in the restricted list and imposed a ban on the import of these drugs for the future. As these drugs are covered under Drug Prices Con-